

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

Arb. A. No. 08/2025

NATIONAL HIGHWAYS AND INFRASTRUCTURE
DEVELOPMENT CORPORATION LTD. (NHIDCL) APPELLANT (S)

VERSUS

GEETA CHETTRI AND ANR. RESPONDENT (S)

For Appellant : Mr. Sudipto Mazumdar, Senior Advocate with
Ms. Gita Bista, Advocate.

For Respondent No.1 : None.

For Respondent No.2 : Mr. Shakil Raj Karki, Government Advocate.

Date: 07/08/2025

CORAM:
HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

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ORDER : (per the Hon'ble, the Chief Justice)

The learned Advocate appearing on behalf of the appellant, National Highways and Infrastructure Development Corporation Ltd. (NHIDCL), prays for leave to withdraw the instant appeal and file the same before the proper forum i.e., the learned Commercial Court at Gangtok.

Such prayer of the appellant is allowed.

The instant appeal stands accordingly dismissed as withdrawn with liberty to the appellant to approach the learned Commercial Court at Gangtok, in accordance with law.

(Bhaskar Raj Pradhan)
Judge

(Biswanath Somadder)
Chief Justice